

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 24

IA 851/2024 in C.P. (IB)/4578(MB)2018

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **NITIN SURESH SATGHARE & ORS V/s
PANCARD CLUB LTD**

Section 7 of the Insolvency and Bankruptcy Code, 2016 & Application
under any other provisions- IBC

ORDER

IA 851/2024 in C.P. (IB)/4578(MB)2018

- 1) Ms. Vatsala Kak, Ld. Counsel for the Applicant and Mr. Yash Badkur, Ld. Counsel for the Respondent are present.
- 2) Ld. Counsel for the Respondent submits that they have filed Affidavit in Reply and a copy of the same has also been served upon the Applicant. However, Counsel for the Applicant denied the receipt of copy of the Reply filed by the Respondent.
- 3) In that view of the matter, Respondent is hereby directed to serve a copy of their Reply upon the Applicant, forthwith, so that they can peruse the same

and shall file and place on record Affidavit in Rejoinder, if they so desire, well before the adjourned date thereby duly serving a copy to the other side well in advance.

- 4) Other Connected Application, arising out of the present Company Petition, for avoidance of Transaction involving the same property is listed on Board on 07.05.2024; hence, the Present Application is also stand over to 07.05.2024, for further consideration and hearing.
- 5) Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare